

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

117. I.A. 2082/2023
IN
C.P.(IB)-1040(MB)/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)
ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **08.09.2023**

NAME OF THE PARTIES: Bank of Baroda

V/s.

Sanjiv R. Sheth

SECTION 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Ld. Counsel appearing for the Petitioner, Mr. Subir Kumar a/w. Ms. Disha Shah i/b SDS Advocates and Ld. Counsel appearing for the Respondent, Mr. M. S. Bhardwaj are present.
2. Vide order dated 17.07.2023 Resolution Professional is directed to serve copy of the Report to the Respondent and file service report two days before the next date of hearing.
3. Today, when the matter was called, no report is produced before us.
4. The Ld. Counsel appearing for the Respondent appears and seeks to file Vakaltanama as according to him there is change in the counsel and due to the security he could not file his Vakalatnama.
5. The Ld. Counsel appearing for the RP seeks some time to file his Affidavit.
6. Let the same be filed within 3 weeks times.
7. List this matter on **29.11.2023**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
--Rajeev--

Sd/-
LAKSHMI GURUNG
Member (Judicial)